GF TOLL ROAD PRIVATE LIMITED - Under CIRP

<u>List of Creditors under clause (ca) of sub-regulation [2] of regulation 13 the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016</u> Date of Commencement of CIRP- 23.10.2024

Claims updated till 06.0.1.2025

Annexure 3 Secured financial creditors (other than financial creditors belonging to any class of creditors)

a. v.	. Name of creditor	Details of claim received		Details of claim Admitted (ON PROVISIONAL BASIS)							Amount of any mutual dues that may be set off			2
Si No	. Name or creditor	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by Guarantee	Whether related party?	% of voting Share in COC if applicable	Amount of contingent claim	Amount of any mutual dues that may be set of	Amount of claim not admitted	Amount of claim under verification	Remarks if any
1	Punjab National Bank		301,277,662	301,277,662	Secured Financial Creditor	Please refer to Annexure A for security interest	Please refer to Annexure A for security interest	No	6.12	-	Nil	-		
2	Indian Bank (Delhi)	20.12.2024	620,756,812	620,756,812	Secured Financial Creditor			No	12.60	-	NII			
3	Axis Bank Limited	04.01.2025	264,581,327	264,581,327	Secured Financial Creditor			No	5.37	-	NII	-		
4	Bank of Baroda	24.12.2024	710,211,464	710,211,464	Secured Financial Creditor			No	14.42	-	NII	-	-	
5	Union Bank of India	03.01.2025	1,219,707,315	1,219,707,315	Secured Financial Creditor			No	24.77	-	NII	-		
6	Bank of India	26.12.2024	851,832,820	851,832,820	Secured Financial Creditor			No	17.30	-	Nil	-		
7	UCO Bank	21.12.2024	747,610,973	747,610,973	Secured Financial Creditor			No	15.18		- NII			_
8	State Bank of India	23.12.2024	208,758,429	208,758,429	Secured Financial Creditor			No	4.24		NII	-		
	TOTAL		4,924,736,802	4,924,736,802					100			-		

GF Toll Road Private Limited

Security Interest Details of All Banks							
S.No. Paniab National Bank		Axis Rank	Rank of Rarvela	Union Rank of India	Bank of India		State Bank of India
liquidated damages, fees, costs, charges, expenses and other	The Term Dolt Facility-les together with all interest, Equidated damages, fees, even, charges, expenses and other the motion and all other amounts significed and pupils to the Lendons shall be secured by the following (save and except project assets)		1. A first charge/ Assignment of all resenues and receivables of the herewort from the project.	The Turn Debt Facility (se register with all issueser, liquidated damages, feec, costs, charges expenses and other monies and all other amounts eipstated and populs so the London shall be secured by the following (some and except project assets):		The Turn Debt facilityinis (signibar with all interest, liquidated damages, Foor, cont., charges, expenses and other mension and all other amounts estimated and psyablo to the Lendors shall be secured by the following (same and except project assolis):	The Turn Debt Facility/set together with all increase, liquidated damages, fees, coest, charges, expenses and other monitor and all other amounts expediated and populate to the Lunders shall be secured by the following (case and except project assets)
the Horrower from the Project;	➤ A first charge / assignment of all revenues and receivables of the Borrower from the Project;	A first charge/assignment of all revenues and receivables of the Borrower from the Project;	First charge on homower's all bank account including, without limitation, the occurwaccount to be established by the homover and each of the other accounts requised to be caused by the homover under any projects document or contract (after allowing for the entancy purposes and results OAM changes).	A first charge insignment of all revenues and receivables of the Borrower from the Project.	 First pari para charge / assignment of all revenues and receivables of the Borrower from the Project; 	on borrower's all bank accounts including, without limitation, the Escrow	A first change / assignment of all revenues and receivables of the Bostower from the Project,
3 Fine charge on horrower's all basis accounts including, solihout limitation, the Eurows account to be established by the horrower and each of the other accounts equipmed to be created by the Borrower under any project document or contact (after allowing for the strancey payments and restinc OAM charges);	➤ First thang on herowork at that account including without limitation, the Entrow account to be enthicled by the horoware and each of the other account required to be created by the Biomovar under any project document or contract (after allowing for the stratecy pagesons and rection OAM charges);	First charge on horrown's all back accounts including, without limitation, the firstrow account to be established by the horrower and annot of the other account required to be causal by the Borrower under any project document or contract (after allowing for the statutory papersents and reaction OAM charges):	3.A first charge on all the mesuble and immesuble assers, if any of the company (except project assets)	First charge on hereswer's all hash ecounts including without initiation for Berrow account to be smalleaded by the intervent and each of the other accounts required to be crusted by the Berrower undex any project document or contract (after allowing for the statutory payments and routine OddM charges).	(ii) First pair pass change on horsener's all hask account including, without limitation, the Encares account established by the horseners and each of the other account required created by the Riversearch washer any project document or contract (after allowing for the enturity payments and routine OkM, charges);	account to be embleded by the horsoner and each of the other account required to be created by the Burnoure under any project document or contract (other allowing for the stantury payments and routine OAM charges):	First charge on here resur's all bank accounts including, without limitation, the finences accounts to be calculated by the homovar and each of the other accounts required to be created by the literaresest under any project document our contract (after allowing for the stantocy payments and notation OAM charges);
A first charge on all the morable and immorable assets, if any, of the Commun (except Project Assets):	➤ A first charge on all the movable and immovable assets, if any, of the Company (except Project Assets);	A first charge on all the movable and immovable assets, if any, of the Company (except Project Assets):	4. A first charge on all the intengible assets (other than project assets (including but not limited to the goodwill, undertaking uncalled capital and intellectual respects rights of the resiscs company.	A first charge on all the morable and immorable assets, if any, of the Company (except Project Assets).	(iii) A first pari para charge on all the movable and immovable assets, if any, of the Company (except Project Assets):	A first charge on all the mesuble and Immesuble assets, if any, of the company (except Project Assets):	 A first charge on all the movable and immovable assets, if any, of the Company (except Project Assets);
assets) including but not limited to the goodsill, undertaking, uncalled capital, and hashloctual Property Rights of the Project Company:	 A first charge on all intengible assets (other than project assets) including but not limited to the goodsill, undertaking, uncalled capital, and intellectual Persperty Rights of the Persject Company; 	A feet charge on all imangible assure (other than project assure) including but not limited to the goodwill, undertaking, uncalled capital, and intellectual Property Rights of the Project Company:	insurance, Houses into, and under all assets of the project and all project documents (including the concession agreement), which the homover is pumy to including contractor guarantees, liquidated damages and all other contracts are delaying to project:	undertaking, uncalled capital, and Intellicental Property Rights of the Project Company	Соприну;	underraking, uncalled capital, and intellectual property rights of the Project Company;	to the goodwill, undertaking, unculied capital, and limitactual Property Rights of the Project Company,
rights, titles and interests of the Bostower from all contracts, insurances, licenses in, to, and under all assets of the Project		Assignment Apparents to meigh in Force of Insulators, 40 flow rights, titles and interacts of the Benrower from all contracts, insurance, licitorus in 1, non-linearity, and all ansets of the Project and all project documents (including the concession appreciately, shich the Bintorier or party to standing contracting guarantoes, liquidized diseases and all other contracts relating to the puspice.	6. Negative Nacion observe representing 51% of the issued and god up equity share capital of the hermone, to be consensed into pelage, in case of didding, reportion of enginy there co which the images to the suball produce of the character of each suball to include the 25% of the issued and pulsar capital of the project company upon repurposes of 75% of character of the character of each capital of the project company upon repurposes of 75% of discussion of the capital of the character of th	Anaigument Agreement to assign in force of Tenders, all the sights, offers and Interestors of the Recover for and Construct, Summers, Cleaness in on, and deterral anamous of the Project and all project deductment (excluding the convenient agreement), which the Recover in pump to including contractor guarantees, liquidated damages and all other contracts relating to the project.	 (Notes) generated to assign in force of banders, of the eight, often and insertion of the Betworst from the correct, insurance, forces in, in, and that of laws on of the Psycies and all psycies document (including the concession agreement, which the Between is pury to including contractor guerrance, liquidated dumages and all other contractor relating to the project 	Assignment/Ageneuses to sosign in foreour of lenders, all the rights, librs and literators of the literary and the miles and continued on the Project and Egyptic documents (in the literary and multi all and so the Project and Egyptic documents (tak halling the concession agreement) which the literary at it pury to including contractor guarantees, the literary and all other contractor relating to the project. The project of damages and all other contracts relating to the project.	Assignment Agrousses to assign in faror of clunders, all the rights, rides and instrume to the Revenuer from all contents, instrumed, incomes in, as and more all sussess of the Project and all project documents (including the concession agreement), which the Revenuer is party to including occurrency guarantee, injuidated damages and all other contracts relating to the project;
paid up equity share capital of the borrower, to be consumed into pledge, in case of default. Proportion of equity shares on	consumed into pledge, in case of default. Proportion of equity shares on which the negative lies shall persist for the duration of dubt, shall be reduced to 20% of the issued and paid up share capital of the Project Company upon	Negatis into on these representing 51% of the issued and gast up-easily share capital of the borrowers, to be constrained prolegis, ince are of definit. Properties of agenty states on which the negation lists shall present for the duntation of definit. Properties of agenty states on which the negation lists shall present for the duntation of defin, shall be reduced a 20% of the issued and gain up share capital of the Projects Company on properties of 25% of corriaged sums debt, subject to these being no constanding event of definal:	3. Understaling tom openiors for 8 years from the date of first disherament to bring any discribil in respect of lenders date in the over of termination of the concession, agreement.	Negative leaves where representing 57% of the intended and paid up-asity where capital of the hortower, to be constructed and policy, in case of defaults beyond the capital of the sold and pointed for the default of the construction of a sold of the construction of the default of the construction of a sold of the construction of a sold of the construction of a sold of the construction of the desault of the construction of	(s) Segarior lineares chaines representing 57% of the insend and paid up eaply share capital of the Mercrores company, the occurrent lime places, in case of fedaria. Properties of capity draws on our blick the augusto line shall point for the dimension of fact, shall be reduced to 26% of the issued and paid up done court and for Project Company queen represent of 75% of conseaged turns delet, subject to there being no unstanding course of default;	*Negative lines on these representing 51% of the insend and goal top oppity share capits of the horizontal to the consential to perform the control of the control of the control of the perform the control of the con	Negative line on those representing 37% of the insend and paid up-quiry that capital of the horrowner, to be consented into palety, in case of the fairs, hypoperison of equity shares on which the negative line shall persist for the deration of date, that the realized NSN of the insend and paid up-than expends of the Project Company upon superpense of 25% of a wrisings of term date, while the shall persist to these being no consuming course of default
	 Undertaking from sponsors for 9 years from the data of 1st dishersoment to bring any shortfull in respect of lenders discs in the overt of termination of the concession agreement. 	Undertaking from Sponsors for 9 years from the data of first dishursoment to bring any shortfull in respect of lenders dues in the overt of termination of the Concossion Agreement.	The Adotecuid Societies are ranked pari-passu amonget the lenders for the project	Undersking from Sponsors for 9 years from the date of first dishumement to being any shortfall in respect of leaders date in the overt of termination of the Concession Agreement.	(vii) Undertaking from Sponsors for P years from the date of first dishumement to bring any shortfall in respect of leaders date in the event of termination of the Concession Agreement	Undertaking from Sponsors for 9 years from the date of first disbursument to bring ony shortfull in respect of leaders dute in the owner of termination of the Concession Agreement.	 Undertaking from Sponsors for 9 years from the data of first dishursement to bring any shortfall in respect of leaders dose in the event of termination of the Concession Agreement.
The aforesaid security is ranking pari-passu amongst the London for the Project.		The aforesaid security will rank part-passu amongst the Senior London for the Project. The said security shall be created upfront before disbursament	The above securities has been created and charge has been created with BOC (informed By lead bank BOI vide letter dated $18.01.2010$				The aforesaid security will rark pari-passu amonget the Londons for the Project. The said security shall be created upfront before disbursement.